

WHITE PAPERS ON NAMRUP III FERTILIZER PROJECT AND THAL VAISHET FERTILIZER PROJECT

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): I beg to lay on the Table:

(1) White Paper (Hindi and English versions) on the Namrup III Fertilizer Project. [Placed in Library. See No. LT—1030/80]

(2) White Paper (Hindi and English versions) on the Thal Vaishet Fertilizer Project. [Placed in Library. See No. LT—1031/80]

DETAILED DEMANDS FOR GRANTS, 1980-81 OF MINISTRY OF DEFENCE AND DEFENCE SERVICES ESTIMATES, 1980-81.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to lay on the Table:

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1980-81. [Placed in Library. See No. LT—1032/80].

(2) A copy of the Defence Services Estimates, 1980-81 (Hindi and English versions). [Placed in Library. See No. LT—1033/80]

At this stage, Shri Jyotirmoy Bosu and some other hon. Members left the House.

DETAILED DEMANDS FOR GRANTS, 1980-81 OF MINISTRY OF INFORMATION AND BROADCASTING

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Infor-

mation and Broadcasting for 1980-81. [Placed in Library. See No. LT—1034/80].

(Interruptions)**

MR. SPEAKER: Nothing should be recorded without my permission.

ANNUAL REPORTS OF REPATRIATES CO-OPERATIVE FINANCE AND DEVELOPMENT BANK LTD., MADRAS FOR 1977-78 AND 1978-79 WITH A STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1977-78 along with Accounts and the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT—1035/80].

(2) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1978-79 along with Accounts and the Audit Report thereon. [Placed in Library. See No. LT—1036/80]

12.33 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED INDEFINITE STRIKE BY JUNIOR DOCTORS IN MAJOR HOSPITALS IN DELHI

MR. SPEAKER: Shri Bapusaheb Parulekar. The hon. Member is not present Shri Ramavatar Shastri. The

[Mr. Speaker]

hon. Member is not present. Dr. Saradish Roy. The hon. Member is not present.

SHRI K. LAKKAPPA (Tumkur) : I call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

The reported indefinite strike by Junior Doctors in major hospitals in Delhi disrupting essential services in many city-hospitals.

12.33-1/2 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, during the last about one year, the junior doctors working in the various hospitals in Delhi resorted to strikes nearly a dozen times on one pretext or the other. Only recently, the junior doctors in the All India Institute of Medical Sciences were on strike for 54 days. The Interns had also joined a number of these strikes.

These so-called junior doctors working in the hospitals are in fact Junior and Senior Residents. The Junior Residents are M.B.B.S. graduates who are undergoing education and training to secure post-graduate degrees. Similarly, the Senior Residents are post-graduates who are undergoing education and training to obtain second level specialisation and/or qualifications. The Interns are those who are undergoing compulsory practical training before conferment of M.B.B.S. degrees. It would thus be apparent that the Interns and these junior doctors are basically students and trainees. Despite this fact, these junior doctors are paid remuneration ranging from Rs. 800 to Rs. 1400 per month and most of them also get free accommodation, which is much more than

what their counterparts receive in many other parts of the country.

The current agitation of these junior doctors is largely related to the demand for their being treated *at par* with regular Government Servants when they are not, in any sense of the term, regular employees of the Government. As the House is aware, Government doctors are recruited on regular basis, under established procedures through the Union Public Service Commission. Such a method of broad-based competitive selection does not apply to the admission of the junior doctors for their practical training, specially when an overwhelmingly large percentage of them in Delhi are inducted on a reserved basis. These doctors cannot, therefore, under any circumstances, be treated as regularly employed Government servants.

The strike resorted to by the Junior doctors in Delhi with effect from 5th July, 1980 has also been joined in by most of the Interns. This has resulted in the public being deprived of the services of about 1500 persons in the Hospitals, for patient care, leading to avoidable inconvenience and suffering. In this situation, though it is not possible to fully operate all the hospital services, Government have taken planned steps to ensure that emergency and such other essential patient care services including out-patient services are run without serious disruption. Steps have also been taken to recruit doctors to meet the situation. To minimise inconvenience, emergency medical services have been organised for the public, within easy reach. Public have been informed of these arrangements.

I have given the essentials of the situation for the appreciation of the Hon'ble Members. The suffering public expects the doctors to keep patient care and removal of suffering above all considerations. I hope that these doctors shall call off their strike in the interest of the ailing public and in their own career interest.

SHRI K. LAKKAPPA: Mr. Deputy-Speaker, Sir, while....

DR. SARADISH ROY (Bolpur): What has happened to my name. It appears third on the serial.

MR. DEPUTY-SPEAKER: When the hon. Speaker called you, you were not present in your seat.

SHRI RAMAVATAR SHASTRI : (Patna): This is a wrong procedure. I was here.

MR. DEPUTY-SPEAKER : When the hon. Speaker called you, you were not present in your seat. Therefore, he called Mr. Lakkappa.

DR. SARADISH ROY: I was here in this House.

MR. DEPUTY-SPEAKER: As a special case, you will be called.

DR. SARADISH ROY: I was here in this House but my name was not called.

श्री मलिक एम० एम० ए० खां : (एटा) उपाध्यक्ष महोदय, आपके तशरीफ लाने से पहले अध्यक्ष महोदय यहाँ बठे हुए थे। जब हाउस से वाक-आउट हुआ और उसके बाद कालिग प्रॉपोजन मोशन स्पीकर साहब ने किया तो उन्होंने शुरू से एक कर के नाम बुलाया। यहाँ साँ सदस्य मौजूद हैं आप इसकी जानकारी ले सकते हैं। जब स्पीकर साहब ने इनको बुलाया तो यह यहाँ सदन में मौजूद नहीं थे, यह वाक-आउट कर चुके थे।

इस हाउस में सदन का यह फंक्शन है, प्रैक्टिस है और कायदा रहा है कि जब किसी सदस्य को बुलाया जाता है, अगर वह एबसेंट हो तो दूसरे को बुला लिया जाता है और फिर दोबारा उसे नहीं बुलाया जाता है। मैं इस पर आपकी कृपिग चाहता हूँ कि क्या आप इन फंक्शन के तरीके और प्रैक्टिस को तोड़ना चाहते हैं और क्या हाउस में एक मेम्बर को एक बफे बुलान के बाद, अगर वह नहीं है और दोबारा आ जाता है तो क्या उसको दोबारा बुलाया जायेगा?

MR. DEPUTY-SPEAKER: I will look into the matter. Meanwhile, Mr. Lakkappa will speak.

SHRI RAMAVATAR SHASTRI: Or you say that we should not speak now. You should give a clear ruling that these people will not be allowed to speak. You give a ruling on this.

MR. DEPUTY-SPEAKER: I will give the ruling after a little while.

SHRI RAMAVATAR SHASTRI: You give the ruling now so that we may go out.

MR. DEPUTY-SPEAKER: You want a ruling on the point of order? I will give my ruling.

SHRI RAMAVATAR SHASTRI: Sir, we would have our say now.

MR. DEPUTY-SPEAKER: I have not said that you will not be allowed. I will give my ruling now.

SHRI RAMAVATAR SHASTRI: My name is the second. The first name was absent. Then the Papers were laid on the Table and there was a walk-out.

MR. DEPUTY-SPEAKER: Already Mr. Lakkappa has initiated the Calling Attention and he is now in the middle. Let him complete it. I will give my ruling with regard to your request.

SHRI RAMAVATAR SHASTRI: First you decided and give your ruling.

MR. DEPUTY-SPEAKER: Mr. Ramavatar Shastri, are you making a request that since you were not present at that time you should be allowed to be called now?

SHRI RAMAVATAR SHASTRI: Of course.

MR. DEPUTY-SPEAKER: That is a request to the Chair?

SHRI RAMAVATAR SHASTRI: Yes.

MR. DEPUTY-SPEAKER: That will be considered. Now, Mr. Lakkappa.

SHRI RAMAVATAR SHASTRI: There is no question of considering that. The question is that I should be allowed first. This is my request.

MR. DEPUTY-SPEAKER: Mr. Shastri, in your absence I have already called Mr. Lakkappa and he is in the middle and the Minister has already replied. You have come into the House now and you are making a request to the Chair. As a prodigal son you have come into the House again and you are making a request. (*Interruptions*). You want to discharge your public responsibility and I appreciate. Though you walked out, I appreciate it because you want to discharge your public responsibility to the people. I understand and respect that position. Therefore, let Mr. Lakkappa speak. I will decide about your request. Now, Mr. Lakkappa.

DR. SARADISH ROY: I was present in this House, though not on my seat. My name is there in the Paper circulated. But you have not called my name and so you have not allowed me.

श्री नगवान देव अजमेर: उपाध्यक्ष महोदय, पहले इनसे यह पूछिये कि इन्होंने वाकआउट किया है या नहीं।

MR. DEPUTY-SPEAKER: Mr. Saradish Roy, I think you were also called and you were not present in the House.

DR. SARADISH ROY: I was present in the House, but I was not called. As a protest I leave the House now.

MR. DEPUTY-SPEAKER: You were also called, but you were not present.

Dr. Saradish Roy and another hon. Member then left the House.

SHRI ANANDA GOPAL MUKHOPADHYAYA (Asansol): Sir, I am

on a point of order. Mr. Niren Ghosh came inside the House after walk-out and threatened Shri Saradish Roy and Shri Ramavatar Shastri to walk out of the House. Mr. Shastri refused to go out in spite of the threats and Mr. Saradish Roy, one of his Party members walked out of the House. I raise this point of order as to whether any Member who has already walked out can come inside the House to threaten other Members who have not walked out.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down. Mr. Lakkappa.

SHRI RAMAVATAR SHASTRI
rose—

MR. DEPUTY-SPEAKER: Don't insist. I cannot ask you in the middle.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You can have your own opinion, but I have to conduct the House on the basis of the rules and regulations to which you and myself are parties.

SHRI K. LAKKAPPA: I have carefully gone through the statement made by the hon. Health Minister.

We find that in the last few days the hospitals in the city have been completely paralysed. The people of this country should feel ashamed at what is happening. Because of the negligence of the persons who are working in the hospitals, there have been 31 deaths of patients. We should consider whether so far as certain essential services are concerned, such as those serving ailing humanity, we should allow an organised effort to paralyse the hospitals.

I have a lot of sympathy for the doctors and their demands for more salaries, facilities and amenities, but I do not believe that they should be allowed to paralyse the working of

the hospitals because of their demands. The statement of the hon. Minister has also referred to the facilities they need. They have a legitimate right to press their demand, but can they be allowed to paralyse the hospitals, not allow patients to be admitted and allow the admitted patients to die without rendering any service? This is the situation today.

The people are time and again reminding their representatives that the administration of the hospitals should be streamlined. So, it is high time that the hon. Minister took a serious view of the situation.

Unfortunately, in the last two years the Health Ministry had gone into the hands of a person who had no imagination and no understanding. He was running the hospitals like dharamshalas. People of their choice were brought into the hospitals and the administration, and the major hospitals are still full of them. I brought this to the notice of the Health Minister and pointed out how chaotic conditions had been created throughout the country and in the Health Ministry. Fortunately, the people have given their verdict and a dynamic young man is now in charge of the Health Ministry. I would like to know whether he is going to take an over-all view of the running of the hospitals and to streamline their administration.

There is a lot of indiscipline in the hospitals and a lot of discrimination in service matters so far as the running of hospitals is concerned. If the doctors have got genuine grievances, there is a method of approaching the Ministry or the hospitals authorities concerned to look into them. But what they have done is not proper. What I feel is that the political parties are indulging themselves in this affair and they are instigating the doctors to organise strikes, to see that not only indiscipline is introduced but also to

see that the Government is involved in this affairs and that there is mudslinging against the Government.

This has to be examined thoroughly because there are people in the hospital authorities and there are people in the administration who are at loggerhead with one another. There are rivalries and these rival groups are instigating young doctors and these young doctors are allowing themselves to be trapped in this game, in this conspiracy. That is how this leftist political parties are creating the situation and want to see that the entire hospital functioning is paralysed.

Is it allowed in a democratic country? The people of this country are suffering; they are asking for more medical facilities, more medical aid, more medicines and more hospitals. But, unfortunately, even the medical facilities available in the hospitals are not being given to them. The people are not getting the required treatment by the doctors or the authorities concerned in the hospitals.

Many negotiations have taken place in the last several years so far as the problems of doctors are concerned, about the junior doctors who while taking training are also attending the duty in the hospitals and also doing service in the hospitals. The entire situation has created a gloomy picture in the country. Several negotiations failed during the time of the earlier Government. It may be on account of lack of understanding in regard to the situation and about the genuine grievances and demands of the doctors. We have absolutely no objection to giving all facilities to them within the limits and resources available in the country.

I would like to know whether the hon. Minister will take stock of the entire situation which has been created by the earlier Government, in the last 2-3 years, in the running of the hospitals and the administra-

[Shri K. Lakappa]

tion and whether he would overhaul the entire administration and see that a better atmosphere is created in the hospitals and no such strikes take place in the essential services, like, the health services. I would request the hon. Minister to meet the situation not on the basis of confrontation but on the basis of mutual understanding. I would also request him to make an appeal to the doctors not to go on strike affecting the essential services, so far as the health services are concerned, and to create a healthy atmosphere and to create confidence between the administration and the people. I want to know what exactly the steps the hon. Minister has taken and what steps he proposes to take to meet the situation and to create an atmosphere of understanding and confidence between the striking doctors and the administration and also to overhaul and clean the entire administration of the Health Department and the hospitals. This will only create confidence in the minds of public who are suffering today.

SHRI B. SHANKARANAND: Mr. Deputy-Speaker, Sir, I am happy that through this Calling Attention notice, the problem that is faced by the patients and the sufferings of the people of Delhi are brought to the notice of the House.

I am happy that Mr. Lakkappa is very much agitated about the well-being of the suffering public and also about the grievances of the doctors. The country is passing through many difficulties. Unless we are all concerned with the welfare of the people and unless we aim at service to the people, things are not going to be smooth. Doctors and hospitals are taken on the plane of service to society. Hospitals are not profit earning institutions; they are not factories or mills where some sort of industrial relations between the employer and employees exist and the employees fight for their rights because the employer is supposed to make

money at the cost of the labourer or employee. But here there is nothing like a profit earning motive. If at all a motive is there, it is service to society. Service to the suffering humanity is the motto of the hospitals. I am sorry the doctors are rating themselves and bringing themselves on par with the labourers in factories. The very motto of a doctor is service to the suffering humanity and that should be uppermost in his mind. That is the reason why I have said in my statement that this consideration—the noble consideration—of service to the people should weigh in the minds of the doctors, and that they should come back to work.

I have told you that these doctors are not regular Government servants. The House knows they are not recruited through the Union Public Service Commission, but others who are recruited through the UPSC are not given free accommodation. Let the House point out to me if there is any case where an employee who is recruited through the UPSC get free accommodation. No, there is none. But, in this case, we are giving free accommodation, free water, free electricity to junior residents, and we are paying them a considerably good amount because we are getting some service from them during the period of their training. The House may please see what the demands of the doctors are and why they have gone on strike. The first demand is that they should be treated as regular Government servants, that avenues of employment and promotion should be open to them as they are available to regular Government servants and that all service conditions that are applicable to regular Government servants should be made applicable to them also. The second demand is about working hours and the third is about the accommodation problem.

As for accommodation, about 80 per cent of their problem has been solved. We cannot build houses overnight. The country's economy is

passing through difficult times and the economy of the hospitals is not isolated from the economy of the entire country. The working hours and housing problems do deserve sympathetic consideration by the Government, and we have not closed our minds in regard to these demands. As a matter of fact, the House will be pleased to know...

SHRI G. M. BANATWALLA (Ponnani): If you have not closed your minds, why don't you talk to them and finish the matter?

SHRI B. SHANKARANAND: I am willing to talk to them. Please bring them to me, and I am willing to talk to them, I have not closed the doors. As a matter of fact, you would know, if you have had a chance to talk to the Resident Doctors of the All India Medical Institute, who have just called off their strike, how sympathetic I am. They have even written to me about my sympathy for them.

SHRI G. M. BANATWALLA: Please extend that sympathy to the junior doctors also.

SHRI B. SHANKARANAND: I am willing to extend it but it is for them to come and take it.

So, in these circumstances, I am willing to look into the grievances of the doctors. I only desire that they should call off their strike and then come to me.

13 hrs.

श्री मूलचन्द डागा (पार्ली) : उपाध्यक्ष महोदय, मैं शिक्षा मंत्री व स्वास्थ्य मंत्री जी का ध्यान, जो मेरे पत्र के जवाब में उन्होंने उत्तर दिया है, इस पत्र की कुछ लाइनों की ओर आकर्षित करना चाहता हूँ :—

"I have given the essentials of the situation for the appreciation of the Hon. Members. The suffering public expects the doctors to keep patient care and removal of suffering above all considerations, I hope that these doctors shall call off

their strike in the interest of the ailing public and in their own career interest."

मैं यह कहना चाहता हूँ, जो आपने सलाह दी है वह तो बड़ी नेक सलाह है और मैं समझता हूँ कि आप इसी विशालता से आगे भी सोच रहे हैं। 1974 में जब डाक्टरों ने 96 दिनों के लिए हड़ताल की थी, तब उस समय भी स्वास्थ्य विभाग ने उनको आश्वासन दिये थे, क्या वे आश्वासन पूरे हुए? जो करतार सिंह कमेटी ने जांच की थी, क्या वे आश्वासन भी पूरे हुए? आपको डाक्टरों ने 5 जून, 1980 को एक जापन दिया, एक मैमोरेण्डम दिया, लेकिन 5 जून, से लेकर 20 जून तक आपने उस पर ध्यान नहीं दिया। उन्होंने फिर 4 जुलाई, 1980 को श्री बजाज, एडिशनल डायरेक्टर जनरल को फिर एक मैमोरेण्डम दिया, लेकिन 5 जुलाई, को भी वे उनसे कोई बात करने के लिए तैयार नहीं हुए। आज हैल्थ मिनिस्टर की एक बात तो ठीक है कि आज जो हालत हास्पिटल्स की हुई है, वह हम जानते हैं।

कल टी० बी० पर एक ऐसा फोटो आया कि जहाँ पर डाक्टर मरीजों का इलाज कर रहे थे, वही पर श्री आ० पी० खुल्लर का भी इलाज हो रहा है, लेकिन उनकी पत्नी ने कहा कि टेलीविजन में उनके पति को डाक्टरों एवं नर्सों से घिरा हुआ दिखाया गया है, जब कि वहाँ केवल फोटो खिचवाई गई थी और मेरे पति को किसी डाक्टर ने नहीं देखा है। यह काम तो प्रोपगेंडा पर्पोज के लिए अच्छा है।

मैं एक बात स्वास्थ्य मंत्री से कहना चाहता हूँ कि वे शिक्षा मंत्री होते हुए भी आज आप अपने हृदय की विशालता का परिचय दे रहे हैं कि आप उनसे बात करना चाहते हैं; लेकिन 20 जून, तक आपने डाक्टरों से बात नहीं की। वे चाहते हैं कि हमारी बात सुन ली जाए। न उनकी बात डायरेक्टर जनरल सुनता है, न एडिशनल डायरेक्टर जनरल सुनता है, उनकी बात कोई नहीं सुनता है। उनसे 48 घण्टे काम लेते हैं

श्री एम० एम० ए० मलिक खाँ : यह बात गलत है।

श्री मूल चन्द डागा : डाक्टरों ने 36 घण्टे की कम्प्लेंट की है, लेकिन 48 घण्टे उन्होंने बतलाया है। आज हिन्दुस्तान में 18000 डाक्टर हैं, वे विदेशों में जाने की कोशिश करते हैं, क्यों? क्योंकि हम उनको सुविधायें नहीं दे सकते हैं। मैं कहना चाहता हूँ कि हमारे स्वास्थ्य मंत्री जी इस बात का आश्वासन दें,— मैं यह जिम्मेदारी लेने के लिए तैयार हूँ—कि वे डाक्टरों को बुला कर उन की बात सुन लेंगे और उनकी बात को सुनकर यह आश्वासन देंगे कि जो बात सही होगी, तो जो न्याय वे दे सकते होंगे, वे देंगे।

[श्री मूल चन्द डागा]

मैं कहना चाहता हूँ कि डाक्टर आज भी मरीजों की सेवा करना चाहते हैं, लेकिन आपका रवैया और आपके विभाग का रवैया उनके प्रति अनुकूल नहीं है। 5 जून, 1980 को नोटिस देने के बाद भी 20 जून तक आपने उनकी सुनवाई नहीं की। मैं यह कहना चाहता हूँ कि डाक्टरों को बुलाकर यदि आप उनसे बात करें और आश्वासन दें, तो वे हड़ताल वापिस लेने के लिए तैयार हैं। लेकिन यह कहां का न्याय है कि 1600 जूनियर डाक्टर्स अपनी बात कहना चाहते हैं और ज्ञापन देने के बाद भी आप उनकी बात नहीं सुने।

आखिर में मैं यह कहना चाहता हूँ कि इस लोक कल्याणकारी राज में हर आदमी के कुछ अधिकार होने हैं और अधिकारों की रक्षा करना, उनकी मांग को सुनना हमारा फर्ज है। इसलिए मैं चाहता हूँ कि आप उन के साथ सहानुभूति पूर्वक बैठ कर बात कर लें और वे स्ट्राइक वापिस लेने को तैयार हैं। क्या आप इस का आश्वासन देंगे? मैं इस काम के लिए जिम्मेदारी लेता हूँ, वे डाक्टर आप से आ कर बात करना चाहते हैं, आप टाइम दीजिए, वे स्ट्राइक वापिस लेने को तैयार हैं।

SHRI B. SHANKARANAND: I know that the hon. Member, Shri M. C. Daga is a labour leader and he does take interest in these problems and he takes interest in collective bargaining and negotiations. He does believe in that and I am happy that he has taken the responsibility to speak on behalf of the Resident Doctors.

He posed many questions—that the Resident Doctors came and handed over the notice to the Health Minister on 5th June and that they were not seen by anybody till 20th June.

The House may recall that at that time the Resident Doctors of the All India Institute of Medical Sciences were on strike and we were all busy in sorting out their problems and during that period this came and, unfortunately, it was not brought to my notice and that is what has happened, as the House well knows. But the very fact that the Resident Doctors of the All India Institute of Medical Sciences have called off their strike shows that they found sympathy in the Health Minister and in the

Health Ministry and they were convinced that we are going to take into consideration all their grievances and find out solutions and after being convinced, they called off the strike. This sympathy on behalf of the Minister and the Ministry is well-known to the Resident Doctors of the All India Institute of Medical Sciences and other Resident Doctors also because they went on a token strike in sympathy with the Resident Doctors of the AIIMS. It is quite open. I have repeatedly said that my doors are not closed. my heart is not closed and I am not lacking in sympathy for these young doctors who are really doing a service to the suffering public.

Mr. Daga made some reference to Mr. O. P. Khullar's name—I do not know—that only the photo was taken and that no treatment was given. I do not think there is any truth in it because Mr. Daga and the House should appreciate with what great difficulty the senior doctors of these hospitals are working. Sir, they are working day and night without any rest. In view of this strike they are working day and night without any single minute's rest and are serving the suffering public and let us not talk something which will hurt their feelings. So I request Mr. Daga, let him not have this impression in his mind that it was only a show and that no treatment was given. In all fairness we should appreciate that these doctors are working day and night during the period of the strike and are helping the suffering people.

(Interruptions)

अस्पताल कोई मिल नहीं है

MR. DEPUTY-SPEAKER: You need not reply to the interruptions during the call attention.

SHRI B. SHANKARANAND: The hon. Member wanted to know whether I could promise. Sir, I can only promise my sympathy to the doctors. I am open and I will consider their grievances as the rules permit.

MR. DEPUTY-SPEAKER: This is on the request of Mr. Ramavatar Shastri.

Shri Ramavatar Shastri and Dr. Saradish Roy have raised a point that they should have been called to initiate the call attention. I have already informed them that when the Speaker had earlier called them, they were not present in the House and as such, Shri K. Lakkappa, whose name was fourth in the list was called.

I do not recollect any such case where the members who were earlier absent were called to ask questions later when they had come to the House. Shri Ramavatar Shastri has made a special request to me and the Speaker. I am allowing him to ask questions as a very special case. This would not be a precedent for the future.

Shri Ramavatar Shastri. (*Interruptions*).

AN HON. MEMBER: Is he prepared not to stage a walk out?

श्री रामावतार शास्त्री : मैं वाक-आऊट कर गया था, नहीं तो पहले न बोलता ।

श्री मलिक एम० एम० ए० खां : अच्छा प्रीसीडेण्ट बन रहा है । दूसरों को भी मौका देना पड़ेगा ।

श्री रामावतार शास्त्री : जब मौका आएगा, तब मांग लीजिएगा, अभी तो चुप रहो । . . . (ब्यवधान) . . . अगर मैं राम हूँ, तो लक्ष्मण की राय हुई और मैं बोल रहा हूँ । इसमें और क्या होता है ।

श्री भगवान देव (अजमेर) : तो भगवान को भी मौका मिलेगा ।

MR. DEPUTY-SPEAKER: There is some understanding between us.

श्री रामावतार शास्त्री : उपाध्यक्ष महोदय, यह जो वक्तव्य मंत्री जी की तरफ से सदन में रखा गया है, इसे रहीं की टोकरी में फेंकना चाहिए । यह

प्रहंकार से भरा हुआ है । सरकार कितनी प्रहंकारी बन गई है, इस का द्योतक यह वक्तव्य है । इस में डाक्टरों की हड़ताल को समाप्त करने में मदद नहीं मिलेगी बल्कि डाक्टरों को उबसाने की कोशिश हमारे मंत्री जी ने की है । तो इस वक्तव्य के बारे में मैं इतना ही कहना चाहता हूँ । . . . (ब्यवधान) . . . माननीय सदस्य बीच बीच में बोल कर उबसा रहे हैं ।

MR. DEPUTY-SPEAKER: Shastri Ji, don't reply to any interruption. This is a calling attention.

श्री रामावतार शास्त्री : इस के बाद मैं यह कहना चाहता हूँ ।

श्री वृद्धि चन्द जैन (बाड़मेर) : प्रश्न पूर्ण ए . . . (ब्यवधान) . . .

श्री रामावतार शास्त्री : फिर सन्नत होगा, अगर इसी तरह से आप करते रहेंगे ।

श्री वृद्धि चन्द जैन : महारबानी कर के आप प्रश्न पूछिये ।

श्री रामावतार शास्त्री : मैं डिप्टी स्पीकर साहब के परमिशन से बोल रहा हूँ । मैं प्रश्न ही पूछ रहा हूँ ।

MR. DEPUTY-SPEAKER: You go on.

SHRI VIRDHI CHANDER JAIN: Special questions must be asked.

श्री रामावतार शास्त्री : ठीक है, कोई बात नहीं है । इस तरह से आप हाऊस चला लीजिए, अगर आप यही समझते हैं ।

You are here, we are also here. Is it all right?

MR. DEPUTY-SPEAKER: Shastri Ji, you please address the Chair.

SHRI RAMAVATAR SHASTRI: You please control the House.

MR. DEPUTY-SPEAKER: The point is this. You do not understand this. They may try to divert your attention. Please keep up your time. You kindly go on. (*Interruptions*)... Order. order.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : आप अकेले यह बात कर रहे हैं।

श्री रामावतार शास्त्री : मैं अकेले कह रहा हूँ। यहाँ पर और लोग भी बैठे हुए हैं।

श्री भगवान बेब : उपाध्यक्ष महोदय, आप रामावतार शास्त्री जी के लिए कोई टाइम निश्चित कीजिए। कितनी बार ये मर्यादा के बाहर चले जाते हैं। कितना टाइम यह बोलेंगे। .. (व्यवधान) ..

MR. RAMAVATAR SHASTRI: If you do not want to hear me, that is all right.

MR. DEPUTY-SPEAKER: The Minister is here. Why do you worry?

श्री रामावतार शास्त्री : मैं यह कहना चाहता हूँ कि यह जो सरकार है, यह जो श्रीमती इन्दिरा गांधी की सरकार चल रही है, यह नियमों का पालन नहीं कर रही है। यह तीन 'ता' पर चल रही है। ये हैं 'भद्रदर्शिता', 'हठवादिता' और 'हृदयहीनता'। इस हड़ताल में ये तीनों चीजें शामिल हैं।

एक माननीय सदस्य : आप तो कवि बन गये हैं।

श्री रामावतार शास्त्री : इन तीनों "ता" के विरोध में दिल्ली के जो 6 बड़े अस्पताल हैं, जो मरीजों से बड़े अस्पताल हैं, जहाँ पर 1600 डाक्टर अपनी सही सप्तसूत्री मांगों की लड़ाई लड़ रहे हैं और लड़ाई में जाने के पहले उन्होंने बड़ी कोशिश की कि बातों से उन की समस्याएं हल हो जाएं। उन में से कुछ बातों का जिक्र डा. जी ने किया और इस के लिए मैं उन को धन्यवाद देना चाहता हूँ। उन्होंने 4 तारीख की शाम को माढ़े चार बजे तक डाइरेक्टर से मिलने की कोशिश की, डिप्टी डाइरेक्टर से मिलने की कोशिश की। जूनियर डाक्टरों की फेडरेशन के कौन पदाधिकारी हैं, कितने उस के मेम्बर हैं, यह सब उन को देना था। जब डाइरेक्टर नहीं मिले, तो डिप्टी डाइरेक्टर, कोई डा० बजाज हैं, उनको दे कर के चले आये। उस समय तक अगर मंत्री जी उनसे मिल लिए होते तो कोई रास्ता निकल आता। लेकिन ये रास्ता निकालना नहीं चाहते हैं। ये डण्डे के बल पर जैसे श्रमियों को दबाते हैं, वैसे ही जूनियर डाक्टरों को भी दबा रहे हैं।

19 सौ जूनियर डाक्टर हैं। उनमें से तीन सौ की परीक्षा होने वाली है, उनको फेडरेशन ने एग्जैम्प्ट कर दिया है। तीन और अस्पतालों में जिनमें काम हो रहा है उनको भी एग्जैम्प्ट कर दिया है। लेकिन बाकी जगह पूर्ण हड़ताल है। 16 लोग मर चुके हैं जिनके मरने की जवाबदेही सरकार की है। जो लोग मर गये हैं उनको सर्टिफिकेट देने के लिए भी डाक्टर नहीं मिलते हैं। डा० राम-

मनोहर लोहिया और सफदरजंग अस्पताल में मरने के तीन घण्टे के बाद सर्टिफिकेट दिया गया।

श्री भगवान बेब : उपाध्यक्ष महोदय, ये यही सब करा रहे हैं। (व्यवधान)।

श्री रामावतार शास्त्री : उपाध्यक्ष जी, हर आदमी जानता है कि सफदरजंग अस्पताल, जयप्रकाश नारायण अस्पताल, राममनोहर लोहिया अस्पताल, सुचेता कृपलानी अस्पताल, कलावती शरण अस्पताल, पंत अस्पताल में काम नहीं हो रहा है और हजारों लोगों के जीवन को खतरा है। डा० लोहिया अस्पताल में श्री ब्रजनन्दन सिंह मर गये। उनको कोई देखने वाला नहीं मिला। (व्यवधान) इसके बाद भी सरकार और अधिकारी क्लेम क्या कर रहे हैं? सब ठीक है। अखबारों में गलत खबरें छपायी जा रही है। लोगों की आंखों में धूल झांकी जा रही है कि सब ठीक है। इस से काम चलने वाला नहीं है। दमन चक्र चल रहा है। सफदरजंग अस्पताल के सुपरिण्डेण्ट डा० सत्यानन्दन जी ने 22 रजिस्ट्रारों से कहा कि अगर तुम हड़ताल खत्म करके ड्यूटी पर नहीं आओगे तो तुम्हें नौकरी से निकाल दूँगे। पोस्ट ग्रेजुएट डाक्टरों को धमकी दी गई कि हम तुम्हारी थीसिस पर हस्ताक्षर नहीं करेंगे। वरना चले आओ और हमारे मामले आत्म समर्पण कर दो, फेडरेशन का साथ मत दो। हड़ताल में शामिल मत रहो।

अब उनकी मांगें क्या हैं? उनके बारे में इस बयान में कुछ नहीं कहा गया। अगर सरकार नेकनीयत होती, उसकी नीयत अच्छी होती तो मांगों के बारे में कहती। लेकिन उनकी मांगों के बारे में कुछ नहीं कहा गया। उनकी सात मांगें हैं।—

पहली मांग है कंटिन्जुटी आफ रेजिडेंसी स्कीम। दूसरी मांग है बेनिफिट्स आफ रेजिडेंसी स्कीम। तीसरी मांग है जोब एन्स्यूअर आफ्टर रेजिडेंसी। चौथी मांग है वर्किंग कंडीशंस में सुधार की। वे 70 घंटे काम करते हैं। एक हफ्ते में 48 घंटे काम करने की उनकी मांग है। पांचवीं मांग है रेशन-लाइजेशन आफ पेस्कैल्म। इस में इन्होंने कहा है कि इण्टेंस को 750 रुपये मिलना चाहिए। आप कहते हैं कि 14 सौ दे रहे हैं। उनकी आगे मांग है कि जो अनमेरिड जूनियर डाक्टर हैं उनको एक कमरा दें। क्या आप उनको एक कमरा भी नहीं दे सकते? इस में क्या कठिनाई है? अभी तो आपने कहा था कि यह उनका कर्तव्य है, सेवा करना उनका धर्म है। हमारा और आपका क्या धर्म है? खाते जाओ, लूटते जाओ, ज्यादा से ज्यादा पैसा कमाते जाओ। आपके लिए भी कुछ उद्देश्य होना चाहिए। (व्यवधान) शादी शुदा जूनियर डाक्टर मांगते हैं कि भइया हमें दो कमरे दे दो। इसमें क्या संशय है? अध्यक्ष जी उनकी ये सात मांगें हैं। लेकिन ये उन्हें देना नहीं चाहते जो कि देना चाहिए। उन्होंने 20-6-80 को नोटिस दिया है कि हम पांच तारीख से हड़ताल करेंगे। अगर चाहते थे कि

हड़ताल न हो तो आप बैठे क्यों रहे ? मंत्री महोदय बड़े प्रच्छेद भादमी हैं, मेरे मित्र हैं। इस में कोई बात नहीं है।

इस हड़ताल का समर्थन केवल लैपिटस्ट नहीं कर रहे हैं। आल इंडिया मेडिकल एसोसिएशन लैपिटस्ट संगठन नहीं है। डाक्टरों की यह अखिल भारतीय संस्था है, प्रभावशाली और इज्जतदार संगठन है। आप कह सकते हैं कि आल इंडिया स्टुडेंट्स फ़ैडरेशन, स्टुडेंट्स फ़ैडरेशन आफ इंडिया आदि का पोलिटिकल पार्टीज से सम्बन्ध है और ये लोग भी समर्थन कर रहे हैं। लेकिन आल इंडिया मेडिकल एसोसिएशन भी इनकी मांगों का समर्थन कर रहा है और कहता है कि इनकी मांगें बिल्कुल जायज़ है। आप गिन करके उन से बात तो कर सकते थे।

इस पृष्ठभूमि में मैं प्रश्न कर रहा हूँ। मेरा निवेदन है कि दमन का रास्ता आप बन्द करें और उन से मिलजुल कर रास्ता निकालें जिम की तरफ हमारे डागा जी ने आपका ध्यान खींचा है। मेरा सवाल यह है कि स्थिति की गम्भीरता को देखते हुए क्या सरकार जूनियर डाक्टरों फ़ैडरेशन के साथ फौरन वार्ता के द्वारा झगड़े को निपटाने का इरादा रखती है, अगर नहीं तो क्यों नहीं और क्यों वह डडा चलाना चाहती है ?

क्या सरकार जूनियर डाक्टरों की मांगों को किसी कमेटी का संगठन करके उसके सुपुर्द करना चाहती है ताकि वह कमेटी जो फैमला करे उसको डाक्टर भी माने और सरकार भी माने, अगर नहीं तो क्यों नहीं ?

क्या सरकार ने जो यह फैमला किया है कि 150 नए डाक्टर भरती किए जाएं, इसको वह फौरन रद्द करेगी और क्या सरकार अखबारों में गलत बयानबाजी की नीति को बन्द करेगी ?

अन्त में मैं जानना चाहता हूँ कि क्या रोगियों को कठिनाइयाँ को देखते हुए सरकार डाक्टरों की मांगों पर सहानुभूतिपूर्वक विचार करने को तैयार है और ऐसा करने के लिए वह फौरन नेगोशिएशन टेबल पर बैठना चाहती है ?

SHRI B. SHANKARANAND: My hon. friend Shri Ramavatar Shastri is a very senior Member of Parliament. He has got a very long parliamentary career in this country. He always takes interest in the problems of labour. But when he speaks in terms of 'Waste-paper basket' and so on, I am not able to understand that. He may think in terms of 'waste-paper'—but I am not trained to think in that way. I think in terms of flower pots and such beautiful things. He said that my statement is worthless and

it should not be taken into consideration. The Government is full of arrogance—that is what he said. I don't know whether he has fully understood the statement..

SHRI RAMAVATAR SHASTRI: I know both English and Hindi.

SHRI B. SHANKARANAND: If you have not understood what can I say? You might have read...

SHRI RAMAVATAR SHASTRI: Your mind is different from mine.

SHRI B. SHANKARANAND: Reading is something and understanding is something else.

MR. DEPUTY-SPEAKER: But brain is one and the same.

SHRI B. SHANKARANAND: He talked in terms of : अदूरदर्शिता, हठवादिता, हृदयहीनता, तीन "ता" हिन्दी के।

I don't know with reference to whom he spoke. He thought Government...

SHRI RAMAVATAR SHASTRI: You represent the Government.

SHRI B. SHANKARANAND: We have been sympathetic, Mr. Ramavatar Shastri. Please go and ask the resident doctors of the All India Medical Institute how sympathetic the Government and how sympathetic the Health Ministry is in this regard. How do you say that they are part and parcel of these so called junior doctors? You cannot say that, Sir, the main grievance of the Hon. Member seems to be that we are not willing to see the resident doctors, which is not correct. I promise today, to the House that I am willing to see them, listen to their grievances sympathetically and whatever is possible within the rule I am willing to consider. This much I can say.

Sir, Mr. Shastri spoke as, if the doctors are rejoicing and the hon. Member himself is rejoicing over the deaths that are occurring in the hospital. Is it the attitude of the doctors?

[Shri B. Shankaranand]

I do not know if Mr. Ramavatar Shastri is speaking on behalf of the doctors. I do not think that the doctors are rejoicing in this matter. But I would say that they are very much worried. They are very anxious to attend to the patients. If it is not so, then the hon. Member can make allegation in this House. The allegation that he is making that the Government is throwing dust in the eyes of the public by talking and informing them through mass media is not correct. The Government is here to take care of those suffering public. We have to make our arrangements to see that the patients do get necessary care in the hospitals and for that the hon. Member cannot say that we are arrogant in this matter and we are suppressing the strike. What he said was that the strike was getting support from the All India Medical Association. Sir, the hon. Member does not know that the All India Medical Association is not in support of the strike. What he has read in the news paper regarding the strike is not that of the All India Medical Association, but it is something else, may be the Delhi Medical Association. I do not know.

SHRI RAMAVATAR SHASTRI: That is a part of the All India Medical Association.

SHRI B. SHANKARANAND: Mr. Shastri, do you know that during the strike, the All India Medical Institute resident doctors strike, the representatives of the All India Medical Association came to me and said that they were not in support of that strike. This is for your information and for the information of the House. Now, if at all anybody supports this strike, Sir, I do not want to say anything but that will not be in the interests of the suffering public. If somebody wants to get something from the Government by pointing the fingers at the deaths occurring during the strike in the hospital, I do not think that they are

entitled to get anything from the Government. I only suggest that the doctors should call off the strike and can come to me for discussion. I am willing to consider their demands.

MR. DEPUTY-SPEAKER: Now, personal explanation by Shri Jyotirmoy Bosu. The hon. Member is not present.

13.29 hrs

MATTERS UNDER RULE 377

(i) REPORTED MANUFACTURING TELEPHONE SERVICE IN CERTAIN TOWNS IN MADHYA PRADESH.

श्री सत्यनारायण जाटिया (उज्जैन) उपाध्यक्ष महोदय, नियम 377 के अर्धीन मैं यह निवेदन करना चाहता हूँ कि मध्य प्रदेश के आलोट, खाचरोद और महिदपुर नगरों में दूरभाष सेवा लम्बे समय से काफी असंतोषजनक है। इस सम्बन्ध में विभाग को जानकारी दी गई है, किन्तु दूरभाष सेवा में तनिक भी सुधार नहीं हुआ है। दूरभाष की बिगड़ी हुई व्यवस्था के कारण उपभाक्ताओं की अनुविधाओं का सामना करना पड़ रहा है।

अतएव माननीय संचार मंत्री से आग्रह है कि कृपया आलोट, महिदपुर और खाचरोद में दूरभाष सेवा में तुरन्त सुधार किया जावे और स्वतंत्र, सक्षम, दूरभाष केन्द्र स्थापित किये जावें साथ ही उज्जैन नगर के स्वचालित दूरभाष केन्द्र को अधिक कार्यक्षम बनाने की व्यवस्था की जावे।

(ii) REPORTED LATE RUNNING OF NILACHAL SUPER FAST TRAIN.

SHRI BRAJAMOHAN MOHANTY (Puri): Mr. Deputy-Speaker, Sir, under Rule 377, I wish to highlight the following:

The Nilachal Super Fast Train is running since 1-4-1980 between Delhi and Puri touching almost all places of pilgrim centres of Northern India. The train has linked Orissa with national capital but it is amazingly observed most of the days, the train runs late for hours and water supply, while through Bihar and U.P., is inadequate. The train needs